

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 270 of 2018

IN THE MATTER OF:

Jai Mahal Hotels Pvt. Ltd.

....Appellant

Vs.

Rajkumar Devraj & Ors.

....Respondents

With

Company Appeal (AT) No. 271 of 2018

IN THE MATTER OF:

Rajkumar Vijit Singh & Anr.

....Appellants

Vs.

Rajkumar Devraj & Ors.

....Respondents

With

Company Appeal (AT) No. 329 of 2018

IN THE MATTER OF:

Rambagh Palace Hotel Pvt. Ltd.

....Appellant

Vs.

Rajkumar Devraj & Ors.

....Respondents

....contd.

Present:

For Appellants: Dr. U. K. Chaudhary and Mr. Sanjiv Sen, Sr. Advocates with Ms. Manisha Chaudhary, Mr. Dhruv Gupta, Mr. Sayan Ray and Mr. Soumo Palit, Advocates
For Respondents: Mr. Salman Khurshid, Sr. Advocate with Mr. Abhishek K Rao, Mr. Shailesh Suman, Ms. Bhavya Bharti and Ms. Tushita Ghosh, Ms. Sanchita, Advocates

ORDER

18.09.2019 - Heard Mr. Salman Khurshid, Learned Senior Counsel appearing on behalf of the Respondents. Hearing remained inconclusive.

Post these appeals for further 'hearing' on **19th September, 2019** at **2.00 P.M.** on the top of the list.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

ss/sk

Company Appeal (AT) Nos. 270, 271 & 329 of 2018